

- (3) Negheniting to Rongagora in Jorhat Division.
- (4) Hatimona to Barghoop in Nowgong Division.
- (5) Dhing to Hiloikhunda in Nowgong Division.

All these works are in progress and are expected to be completed before the next monsoon.

Gold Control Order

- *670. {
 Shri Harish Chandra Mathur:
 Shri Vishwa Nath Pandey:
 Shri Koya:
 Shri P. Srinivasan:
 Shri Paramasivan:
 Shri D. C. Sharma:

Will the Minister of **Finance** be pleased to state:

(a) whether Government have assessed the impact of Gold Control Order on prices and smuggling of gold; and

(b) what further steps are proposed to be taken to achieve the desired objectives?

The Minister of Planning (Shri B. R. Bhagat): (a) Yes, Sir.

(b) It is proposed to place Gold Control on a permanent footing and a Bill has been introduced for this purpose.

Power Break-Downs in Delhi

*671. **Shri D. C. Sharma:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) the up-to-date progress made in implementing the recommendations made by the three Committees set up in connection with power break-downs in Delhi; and

(b) the extent of improvement brought about by implementing the said recommendations?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). A statement giving the required in-

formation is laid on the Table of the House. [Placed in Library.. See No. LT-2552/64].

Defence Colony, New Delhi

- *672. {
 Shri Nath Pai:
 Shri Hari Vishnu Kamath:
 Shri S. M. Banerjee:
 Shri Yogendra Jha:
 Shri Alvares:
 Shri P. C. Borooh:

Will the Minister of **Works, Housing and Rehabilitation** be pleased to state:

(a) whether it is a fact that notices without prior warning have been served on defence personnel owning Houses in Defence Colony, New Delhi to destroy their present gardens and lawns made at high expense for beautifying Government land lying in front of their houses;

(b) whether it is also a fact that Landscape Committee and NDMC have recommended for these gardens and hedges to be allowed to stand on as defence personnel deserved such concessions on the merit of their Army Service for the country; and

(c) whether it is also a fact that Government sewage line passes on this track of land which otherwise fell prey to stray cattle and nuisance from *Jhonpri* and slum dwellers residing there?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) Notices which are themselves in the nature of a warning were issued not only to Defence personnel but also to others who were found to have encroached upon Government land.

(b) The Landscape Committee made no reference to Defence personnel. It made a general recommendation that only nominal charges should be levied.

(c) There is a strip of land about 60 feet wide between the storm water

drain and the boundaries of the leased plots. As the underground trunk sewer line runs through it, this land cannot be built upon. Normally such open spaces are allotted to the local body concerned for maintenance as parks.

Irrigation Schemes in Andhra Pradesh

1298. Shri E. Madhusudan Rao: Will the Minister of **Irrigation and Power** be pleased to state:

(a) the amount given by the Centre to the State of Andhra Pradesh for irrigation schemes during the first, second and third plan periods; and

(b) the amount actually spent by the State on those irrigation schemes?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). The requisite information is being collected and will be laid on the Table of the House.

Income-Tax arrears in Andhra Pradesh

1299. Shri E. Madhusudan Rao: Will the Minister of **Finance** be pleased to state:

(a) the total amount of income-tax arrears in Andhra Pradesh realised in 1963; and

(b) the amount still outstanding?

The Minister of Finance (Shri T. T. Krishnamachari): (a) A sum of Rs. 96,58,000 was realized out of the arrear demand outstanding in Andhra Pradesh during the period from 1-4-1963 to 31-12-1963.

(b) The effective arrears of income-tax outstanding in Andhra Pradesh on 31st December, 1963 amounted to Rs. 4,96,84,000.

Primary Health Centres in Orissa

1300. Shri Ramachandra Ulaka: Will the Minister of **Health** be pleased to state:

(a) the number of Primary Health Centres working in Orissa as on the 31st December, 1963; and

(b) the number of Primary Health Centres proposed to be opened during 1964-65, and the amount allotted for the purpose during the same period?

The Minister of Health (Dr. Sushila Nayar): (a) 142.

(b) Fifty eight Primary Health Centres have been proposed to be opened in the State during 1964-65. In addition to a provision of Rs. 40,000 in the schematic budget of each State I Block for setting up a Primary Health Centre, a sum of Rs. 17.48 lakhs has been allotted for the purpose in the Health Plan of the State.

Rural Housing Schemes in Orissa

1301. Shri Ramachandra Ulaka: Will the Minister of **Works, Housing and Rehabilitation** be pleased to state:

(a) the total amount sanctioned to Orissa for rural housing schemes during 1963-64; and

(b) whether the amount was fully utilised?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) The total approved outlay of Orissa for the Village Housing Projects Scheme in the current financial year is Rs. 6.25 lakhs, comprising Rs. 5.90 lakhs as Central assistance and Rs. 0.35 lakh as the State's own share of expenditure on the Rural Housing Cell.

(b) The State Government anticipate a total expenditure of Rs. 6.19 lakhs.

Major Irrigation Schemes in Orissa

1302. Shri Ramachandra Ulaka: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether the Central Government have sanctioned the amount asked for by the Orissa Government to complete the major irrigation schemes of the State included in the Third Five Year Plan; and

(b) if so, the amount sanctioned?